# NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

### PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

# ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.11.2017 AT 10.30 AM

| TRANSFER PETITION NO.            |                            |
|----------------------------------|----------------------------|
| COMPANY PETITION/APPLICATION NO. | CP (IB) No.226/9/HDB/2017  |
| NAME OF THE COMPANY              | Meenakshi Energy Ltd       |
| NAME OF THE PETITIONER(S)        | The Tata Power Company Ltd |
| NAME OF THE RESPONDENT(S)        | Meenakshi Energy Ltd       |
| UNDER SECTION                    | 9 of IBC                   |

#### Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation      | E-mail & Telephone No.  | Signature |
|------------------------|------------------|-------------------------|-----------|
| Raghunandan Rao        | Semor<br>coursel | inder @ vakis Assorabil | -         |
| B. Saroj               | Advocate         | 9848197041              | San       |
| Kajal Kumani           | Advo cato        | 9908060875              | Kajel     |

#### Counsel for Respondent(s):

| Name of the Counsel(s) | Designation                     | E-mail & Telephone No. | Signature      |
|------------------------|---------------------------------|------------------------|----------------|
| Deepak Bhuttachersjee  | Senior Holack                   |                        |                |
| Diskit Bhatlacharia    | Counsel for<br>Corporate debtor | 9949936611             | - Felthuitling |
|                        |                                 |                        |                |
|                        |                                 |                        |                |

Heard Shri Raghunandan Rao, Learned Senior Counsel, Ms. B. Saroj and Ms. Kajal Kumari, Learned Counsels for the Petitioner and Shri Deepak Bhattacharjee, Learned Senior Counsel and Shri Dishit Bhattacharjee, Learned Counsel for the Respondent.

The Learned Senior Counsel for the Respondent submit that the Company Petition is not maintainable on two fundamental grounds.

- (a) Notice is contemplated under Section 9 and issued by advocate.
- (b) There is an arbitration pending.

The Learned Senior Counsel for the Petitioner submit he wants to file a short reply to the CA and requested to grant some more time. Post the case on 17.11.2017.



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